

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 204- IA 534 of 2021  
In  
CP(IB) 734 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Thermo Fisher Scientific India Pvt Ltd  
V/s  
Anupam Industries Ltd

.....Applicant

.....Respondent

**Order delivered on ..26/09/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Devangi, Adv. for Mr. Manan Paneri, Adv.  
For the Respondent : Dr. Kamlesh Vaidankar, Adv.

**ORDER**

**IA 534 of 2021**

Learned Counsel Ms. Devangi instructed by Mr. Manan Paneri states that settlement is progressing and corporate debtor is making further payment. The request is made by the corporate debtor for seeking short indulgence which is not objected by the Learned Counsel for the applicant.

Learned Counsel for the corporate debtor undertakes to make complete payment on or before 10.10.2022, as a last opportunity.

As per the request by both the sides adjourned to 20.10.2022.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**